IN THE COURT OF MS. ASHA MENON: ASJ: DELHI.

C.C. No.25/05

S.E.B.I. Vs. Impulse Formatul

Impulse Foresty India Ltd. & Ors.

U/s 190 & **290** of CPC r/w Sec.24(1), 27 of S.E.8.I. Act

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16.09.2005

Present: Sh.Mann for SEBi.

Counsel Sh. Ajay Kumar Chopra for the accused.

All the accused re present.

Notice u/S 251 Cr.P.C. served on the accused.

They plead guilty. The plea of guilt is accepted, in the light of the fact that I am satisfy that learned counsel seeks that the court take its lenient view. It is also submitted that the investment has notbeen received from the general public and the accusedhad managed the funds locally and also undertaked that in future is any investor waxxxxx shall approach to the SEB; for refund for any invested amount the accused shall be bound to refund the amount.

guilt the accused Kusum Lata and Kamlesh Devi who are present and submitty that they are housewifes and let off after due admonish. The other accused who are present, accd. Bijendra Giri, Shiv Kumar, Horam Singh, Wirk Dheer Singh& Ramendra Kumar Sharma and sentenced to a fine of Rs.2,000/-each failing which they shall be sentenced to simple imprisonment of 15 days.

Bail bonds of accused are cancelled. Surities are discharged. Copy of the order be riven to the SEGI and the accused. The accused are also bound by their undertaking to refund any amount, if any Investor claims the same, even after the disposal of this case.

File be consigned.

Announced in the Open Court. Dt.: 16.9.2005.

(ASHA MENOn)
Addl. Sessions Judge:
Delhi.

Delhi Delhi

Dist. & Sessions Judge's Office

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